

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-503
IB-281/ND/2022
IA/350/2024

IN THE MATTER OF:

Kelvin Air Conditioning And Ventilation Systems Pvt. Ltd.**Applicant**

Vs.

M/s. Triumph Reality Pvt. Ltd.**Respondent**

SECTION

U/s 9 IBC

Order delivered on 22.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kumar Anurag Singh, Mr. Zain A. Khan, Mr. Dev
Aaryan, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/350/2024:-

Proxy Counsel on behalf of Operational Creditor is present and submitted that they have filed their written submissions in terms of order dated 09.05.2024. However, the same is not reflected on the e-portal. It is noticed that on the last date of hearing i.e. on 14.06.2024, no one had appeared on behalf of Operational creditor and even the written submissions have been filed after 2 months of arguments. Operational Creditor is directed to bring on record their written submissions within a period of 1 week failing which, written submissions will not be considered and the matter will be proceeded on the basis of materials available on record. Ld. Counsel on behalf of Corporate Debtor is present and have filed their written submissions which are now available on the e-portal. List the matter on **02.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)